[Shri Lokanath Misra.] should be acquired by the Defence Ministry if that could be avoided

DR. D. S. RAJU: I agree with the hon. Member that so far as future acquisitions are concerned, we should take that point into consideration but if there are built-in structures and we want the adjoining land, that we have got to take. This should be kept in mind for future acquisitions.

Mrs. Sathe has made a few helpful suggestions. She said that the people should be taken into consideration. She also made reference to some of the religious institutions, schools, etc. As far as possible, our intention is not to cause any inconvenience or upset anybody's sentiments but the primary consideration should be the safety and the security of the country and these installations so essential for us should be guarded.

SHRI MULKA GOVINDA REDDY: South Parade in Bangalore.

DR. D. S. RAJU: When there is any specific reference made to us. I will look into the question.

SHRIMATI SHAKUNTALA PA-RANJPYE (Nominated): What about Sangamwadi in Poona?

DR. D. S. RAJU: A reference was made and we are" trying to acquire some more land somewhere else and give it to the villagers.

SHRIMATI SHAKUNTALA PA-RANJPYE: It is go'od agricultural land.

DR. D. S. RAJU: The Defence installation is already there. This was not acquired lately.

These are some of the points which the hon. Members made. I think there is no controversy. I am glad they have given their support.

Madam, I commend the Bill.

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): The question is:

"That the Bill further to amend the Indian Works of Defence Act, 1903, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): We shall now take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. D. S. RAJU: Madam, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE RAILWAYS (EMPLOYMENT OF MEMBERS OF THE ARMED FORCES) BILL, 1965

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU): Madam, I move:

"That the Bill to make certain provisions relating to the employment of members of the Armed Forces of the Union in the working and management of railways, as passed by the Lok Sabha, be taken into consideration."

Madam, the Bill that is now before the hon. Members of this House, The Railways (Employment of Members of the Armed Forces) Bill seeks to make certain provisions relating to the employment of members of the Armed Forces of the Union for the working and management of railways. There might be contingencies in the country when the Railway Administration has got to be assisted and

helped by the Armed Forces and one such contingency has arisen recently. In such cases some of the Armed Forces will be inducted and sent to the Railway Administration for their

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assistance. This is one type of contingency. The second contingency is, a situation might arise when the Armed Forces may be compelled to take over

.a certain section or portion of a railway line. And this Bill seeks to provide for these two contingencies.

During the recent conflict, I would like to state here that the Railway ttion has done extremely d work. There are a number of Railway units which are functioning as Territorial Army Units. They have been immediately embodied- that means they have been brought under the Army Act and sent to forward ■areas. They have done very good "work in the most forward areas in guarding installations, in guarding aerodromes, etc. and they have also done good work in the medical and •other technical services. They railway servants governed by the Railway Act but once they are in-■ ducted they come under the Army Act and for all practical purposes they are army people. This is one 'thing.

Now, suppose a conflict on a much vaster scale takes place in which case •certain areas will probably be completely devastated. Under those cir-stances it will be very difficult for the Railway Administration to function there. The railway employees are civil servants and there may be no provision there for their meals, for their accommodation and the conditions there may not allow the normal functioning of the Railway Administration. In such a case the Army wi'l take over that particular portion of the railway. The provisions in the Bill make it possible for this to be •done.

This Bill was introduced during the last session of Parliament and since it was introduced on the last day of the session there was no time to get

it passed and so an ordinance was promulgated. Now that ordinance is being replaced by this Bill. There are two clauses in the Bill, clause 3 and clause 4, which provide for these two contingencies. Clause 3 will come into operation when we send Army units, including Territorial Army Units, for the assistance of the Railway Administration. When they are so sent for assisting the railways they will have to be conferred with the protections available under the Railways Act because unless a per?on is a railway employee he cannot operate a railway line or issue instructions for that purpose or manage railway property. That is why this provision has been made to extend to them the protection of the Railways Act. For this purpose they come under the Railways Act. But there is one exception made in sub-clause (2) which says:

"Nothing in sub-section (1) shall be construed as making applicable to the members of the Armed Forces of the Union employed to assist a railway 'administration the provisions of Chapter VIA of the Indian Railways Act. 1890, or as derogating from any provision of a law regulating the governance, control and discipline of the members of the Armed Forces of the Union."

This means that still these people who go to assist the railways will be subject to the discipline of the Army Act. The railway servants are entitled to certain concessions like extra pay, in the matter of hours of work etc. But these people will continue to be governed by Army rules and regulations. In the same way the Armed Forces may, if necessity arises, take over a portion of the railway and it will continue to be administered by them for the duration of the emergency.

By clause 5 the Railways (Employment of Members of the Armed Forces) Ordinance, 1965 is being repealed and the usual protection is

[Dr. D. S. Raju.] provided for in clause (2) of •lause 5 which says:

"Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had commenced on the 29th day of September 1965."

Because that is the date on which the •rdinance was promulgated.

I would in the end like to state that it should not be considered that there is any reflection on the Railway Administration. It has become now necessary; it had become necessary in the last war and it might become necessary in the future. All the countries of the world when they are engaged in major conflicts have got to do this. England has done it; America has done it; it is done all over the world. This is only for assistance and help to the Railway Administration. I do not think I have got anything more to add and T hope the hon. Members will support this Bill.

The question was proposed.

SHRI D. THENGARI (Uttar Pradesh): Madam, I am aware of the fact that this Bill does not mean, even by implication, that our Railway employees have failed, so far, in carrying out their duties during the national emergency. As a matter of fact, the entire nation has congratulated our Railway employees on their dutifulness, discipline and even risking their lives for the sake of the motherland. The present Bill is noncontroversial. I welcome particularly clause 2 of the Bill which says that it extends to the whole of India, which means that it includes Jammu and Kashmir also. If I am right, prokably this is the first Bill of this type and I congratulate the hon. Minister •n this gesture. I urge that all subsequent measures that will be introduced in this House should follow this pattern.

Whenever Armed Forces are inducted for the assistance of the Railway Administration, it becomes necessary that they should be given protection under the Indian Railways Act of 1890. Otherwise, they will not be able to perform their duties in an efficient way, to handle railway property or to give instructions. Actually this is not doing the Armed Forces any favour. Their very efficiency requires that the protection under the Railways Act of 1890 should be extended to them. Clause 3 of the Bill thus removes the main handicap in the way of our Armed Forces fulfilling their responsibility. While protection under the Railways Act of 1890 is extended to the Armed Forces, there is a proviso that so far as Chapter VIA is concerned, it does not apply to them. Now, this Chapter deals with hours of work and periods of rest. This is also proper. The Armed Forces would be required to assist the Railway Administration only during periods of emergency and during such periods it would not be possible to abide by the hours of employment and periods of rest according to the Railways Act.

It is also in the fitness of things that so far as the discipline and control of the armed personnel are concerned, the Railways Act should not apply to them. Otherwise, there would arise administrative difficulties, both for the Railways and the Defence Ministry. It is also quite understandable that the Army would be required to take over certain sections of the Railway only under emergency conditions. The Railways • Act, which is meant for normal times, would be-unworkable during such emergency. Only the Army Act should be applicable to army personnel so inducted. 'Emergency conditions would necessitate emergency measures.

We are already in conflict with Pakistan and the so-called 'cease-fire'

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is only a 'decrease-fire', and that, too, only from our side. The emergency persists and the possibility of an armed conflict with both Pakistan and China cannot be ruled out. As has been said, hope for the best, but prepare for the worst. The provisions of this Bill are essential for our national security. During the last emergency some Territorial Army troops inducted into the Railway were Administration, but in the conflict to come it may be necessary for us to send even the regular Army units to assist the Railways, to transport troops, patients, goods and equipment. In view of this fact, the Bill was already overdue. In fact, the Bill is clothing in legal terminology much of what is being already dene in practice.

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There are certain points which are not very clear to me. It has been said that they are exempted from the operation of Chapter VIA of the Railways Act. As a matter of fact, when I went thoroughly through the Act 1 found that Chapter VIA was the only Chapter which gave any protection whatsoever to the Railway em-p'oyees. To say that they are exempted from this provision, though I have no quarrel with the exemption, would mean that no particular protection is available to them through the extension of the Railways Act. Now, in Chapter VIA itself there are certain categories that are excluded from the limitation of hours of employment, that is, "armed guards or other personnel subject to discipline similar to that of the Armed Police Forces." In the Railways Act another exemption is made under section 71(4):-

"Temporary exemptions may be made in any emergency which could not have been foreseen or prevented."

Therefore, it would have been possible for us to take shelter under this particular section and make appropriate amendments, to the Railways Act itself instead of introducing a

new piece of legislation. Thai is my ' impression and I should like the hon. Minister to throw some light on the technical aspects of this problem.

Again, we are thinking of the Armed Forces running or taking charge of the Railways, but there is one more aspect. Today nearly 17,000 railwaymen are in the Territorial Army. It is reported that during the recent war, in a number of places in Punjab, nearly one thousand railway-men, who were in the Territorial Army, were sent on active service to man the Railway installations and assist in running the Railways I feel that Railway employees, who have undergone military training, should be given priority whenever there arises any occasion for the Armed Forces to run the Railways.

Even as we are thinking of the Armed Forces that would be required to run the Railways, we will have to give some consideration to the Armed Forces, though not within the purview of this Act. The Armed Forces which used to guard or patrol railway lines or installations are not covered by this Bill, which comes into play only when they are employed to do the work of Railway employees. Their role is also certainly very important. In view of the national emergency, even as we have thought of and clothed in legal terminology certain provisions for the running of the Railways by the Armed Forces, we cannot ignore the same contingency in the case of water transport and road transport. Water transport also constitutes an important part of our civil and military transport. Therefore, in the case of the merchant navy also similar provisions should be extended. According to the Navy Act, our Navy can utilise the services of the employees of the merchant navy and to that sphere also it is necessary to extend similar provisions. -

The role of road transport has been very important, particularly during the last conflict in Punjab. The em[Shri D. Thengari.]

ployees of the road transport services and particularly the truck drivers, who in most cases were self-employed persons, have rendered splendid service to the country in the cause of national defence. It is necessary that some sort of protection should be offered to these people also, so that if water transport, road transport and Railways, all these three are given proper consideration and the employees thereunder are given adequate protection, it would be possible for us to inspire confidence and also to ensure the smooth functioning of all the three forms of transport and thus augment our defence effort.

Thank you.

थी देवी सिंह (राजस्थान): माननीय उपसभाध्यक्ष महोदया, आज जो विल हमारे सदन के सामने है यह एक इंतजामी मामला है ग्रौर मैं इसका समर्थन करता हं। ग्राज हमारे देश के सामने जो पाकिस्तान से मुकाबले का प्रश्न ग्राया तो यह जरूरी हो गया था कि रेलवे के कर्मचारियों, रेलवे को, हमारे सैनिकों की सहायता की जरूरत पड़ी । इसलिये सन 1890 के रेलवे एक्ट के अनुसार जो भी कोई रेलवे का कर्मचारी नहीं है, वह किसी भी विभाग का हो, वह रेलवे का कार्य नहीं कर सकता । इसलिये यह दिक्कत आई कि ऐसे समय में जब कि दश्मन से मकावला चल रहा हो तो रेलवे के इंतजाम को चलाने के लिये सिविल ग्रधिकारियों की कैसे मदद की जाय श्रौर इसी की पुर्ति के लिये यह बिल लाया गया है ।

ब्राज इस बिल के अनुसार सेना की जो सहायता रेलवे की मदद के लिये ली जायगी वह दो भागों में पड़ती है । पहला, जैसा कि हमारे डिप्टी मिनिस्टर ने बताया, जब रेलवे को ग्रपनी सहायता के लिये सेना की ब्रावश्यकता हो, और दूसरा हिस्सा ब्राता है जब सेना को यह ग्रावश्यक हो जाय कि वह किसी पुरी लाईन को ही अपने अधिकार में

लेवे तो ये दोनों ही चीजें क्लाज 3 ग्रीर क्लाज 4 के अन्तर्गत कवर होती है। इस वक्त जो पाकिस्तान से हमारा मकाबला हम्रा उसमें हमारी सेना ने जो बहादरी दिखाई, जिस वीरता और देण प्रेम के साथ कार्य किया उसके लिये जनरल चौधरी, मार्शल अर्जुन सिह से लेकर एक एक सिपाही तक सभी बधाई के पाल हैं। सारे देश को ब्राज उन पर गर्व है। जिस तरह से हमारी सेना ने कायं किया है, उसी रूप में कहिये, हमारे रेलवे के कर्म-चारियों ने भी जो सेवाएं की हैं उनसे वे भी, बहत ही प्रशंसनीय हैं। हमारे राजस्थान के कुछ क्षेत्रों में, गदरा रोड वगरह क्षेत्रों पर. पाकिस्तान के रोज हवाई ग्रावमण होते थे क्योंकि जोधपर से और आगे फ्रन्ट तक एक ही रेलवे लाइन थी जिसके द्वारा हमारी सेनाओं को रसद, खाने पीने का सामान वगैरह पहुंचा सकते थे । तो पाकिस्तान का यह प्रयास था कि किस प्रकार इस रेलवे लाइन को तोड दिया जाए, परन्तू हमारे रेलवे के कर्मचारियों ने इस बम्बार्डमेंट के बीच में बराबर गाडियां चलाई । रेलवे कर्मचारी मारे भी गए परन्तु उन्होंने इस कार्य को सुचार रूप से चलाया। इसी तरह से पंजाब में भी हमारे रेलवे के कर्म-चारियों ने बहुत ही शानदार बहादुरी ग्रौर हिम्मत के साथ कार्य किया है । जब हमारी सेना को ग्रासाम से पंजाब में लाने की ग्रावश्य-कता हुई तो उस समय हमारे रेलवे के हर एक कर्मचारी ने चाहे वह छोटा कर्मचारी हो या उच्च कर्मचारी हो, सब ने बडी कर्तव्य-परायणता के साथ काम किया । उन्होंने मीटर गेज से ब्राड गेज में सेना को बदलने तथा आगे के मोचों में पहंचाने का जो कार्य किया वह बहुत ही प्रशंसनीय है ग्रीर इसके लिए मैं रेलवे के कर्मचारियों की बधाई देता हं।

हमारे मंत्री जी जो यह बिल लाये हैं उसकी ग्रावश्यकता इसलिए पडी कि यद्ध के समय में सेना के लोगों से रेलवे का काम लिया जा सके और उसी चीज को नियमित करने के जिये यह बिल लाया गया है और इस बिल के जरिये उसको नियमित रूप दिया जा सकेगा।

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जब हमारी सेना के वीर रेलवे में काम करते हैं तो यह ग्रावश्यक हो जाता है कि उनको भी रेलवे कर्मचारियों के समान ही अधिकार होने चाहियें, जिम्मेदारी होनी चाहिये, लेकिन वर्तमान में जो रेलवे कानून है उसके अनुसार उनको यह ग्रधिकार प्राप्त नहीं हो सकते हैं। इसी उद्देश्य को पूरा करने के लिये यह बिल लाया गया है भीर जब यह बिल पास हो जायगा तो पहले के बिल में जो किमयां और खामियां श्रीं वह दूर हो जायेंगी।

इसके साथ ही साथ मैं माननीय मंत्री जी से एक छोटी सी बात निवेदन करना चाहता हं। वह यह है कि हमारी सेना ने इस समय जो कार्य किया है उसको देखते हुए हमारा भी यह कर्तव्य हो जाता है कि जिस तरह से इन लोगों ने देश की इज्जत और मान मर्यादा के लिये अपने प्राणों की आहति दी, उसी तरह से हम भी इन वीरों के लिये कुछ करें। हमारी सरकार, मैं समझता हूं कि बहुत कुछ कर रही है श्रौर कुछ चीज श्रौर की जानी चाहिये। मैं ग्रापके सामने एक छोटी सी मिसाल रखना चाहता हं और शायद यह चीज हमारे मंत्रियों के सामने श्रौर दूसरे लोगों के सामने रात दिन ब्राती होगी कि जब किसी सिविल महकमे के भ्रन्दर किसी का टान्सफर हो जाता है चाहे बह ग्रफसर हो या चपरासी हो, तो उसके सामने बह प्रश्न आ जाता है कि अभी तो मेरे बच्चे स्कुल में हैं, उनका इम्तहान होने वाला है ग्रौर जब तक इम्तहान पूरा नहीं हो जाता है तब तक मेरा ट्रान्सफर रुक जाना चाहिये 🗐 इस तरह से कई दफा इस मुद्दे में ट्रान्सफर एक जाता है। परन्त आपने अभी देखा होगा कि जब हमारी सेना को, किसी जवान को हक्म मिलता है कि वह 24 घंटे के अन्दर मोर्चे पर पहुंच जाय तो वह कभी यह नहीं सोचता है कि मेरी फेमिली का क्या होगा, उसके जो बच्चे स्कूल में पढ़ रहे हैं उसका क्या होगा और वह 24 घंटे के अन्दर सब कुछ छोड़ कर खाना हो जाता है।

वह डिसिप्लिन के ग्रन्दर रहता है ग्रीर वास्तव में यह उचित बात भी है। इसलिए हमारी सर-कार के लिए यह जरूरी हो जाता है कि हमारी सेना के जितने भी कर्मचारी है उनके बच्चों को मपत शिक्षा मिलनी चाहिये और जब उनका एक जगह से दूसरी जगह टान्सफर हो जाता है तो उन्हें किसी तरह की चिन्ता नहीं होनी चाहिये कि वह किस तरह से ग्रीर कहां पढ़ेगा। इसलिए मैं माननीय मंत्री जी से निवेदन करना चाहता हं कि वे अवश्य इस बात की श्रोर ध्यान देंगे ।

0/ the Armed Forces)

Bill, 1965

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और मैं समझता हूं कि यह बिल आव-श्यक है ग्रीर इसे ग्रवश्य पारित किया जाना चाहिये।

SHRI J. S. PILLAI (Madras): Madam Vice-Chairman, I wish to make one or two suggestions. I will not take more than one or two minutes. This is a simple Bill with four clauses. The most important clauses are 3 and 4. Clause 3 says that during emergency the Government wants to use the services of military personnel to run the railways. Naturally clause 4 is the corollary of clause 3. When the military personnel run the railways, naturally they require the privileges and immunities of the railway people. Thus I support the Bill. In doing so, my suggestion is this. During emergency we should not disturb the Army. They should do their ov/n work, namely, guarding the frontier. Instead of that we should give compulsory military training to all railway employees. That will serve our purpose. That is my suggestion-compulsory military training to all railway employees. I am glad that the Deputy Minister of Defence is here. If he gives compulsory military training to all railway employees, we will not disturb during emergency those jawans who are guarding our frontier. In getting military training they should use all military arms. Specially, if there are lady employees, they should be given full training. I

[Shri J. S. Pillai.]

am unable to understand these Pakistani jawans. The other day the hon. Defence Minister said in the Lok Sabha that they had carried away 150 ladies of our land. Not only that. Two weeks ago I have seen in papers that when the Pakistanis intruded into our villages, the first thing they asked was not food or water or drinks but they wanted young girls. What is this? I cannot understand whether they are human beings or dogs. Bhutto called us dogs. It is only proper that this appellation "dogs" should be applied to them. We have seen on the roads that it is these dogs which are not able to control their passion. That being the case, why should he call us dogs?

THE VICE-CHAIRMAN: (SHR MATI TARA RAMCHANDRA SATHE): Please speak on the Bill.

SHRI J. S. PILLAI: Yes, Madam. I am speaking on the Bill. I am not speaking off the Bill. I am making a suggestion. What I say is this: do not call the military people during emergency but give military training to the railway employees; then they will do their own work. I have not gone out of the way, Madam, and I do not know why you say that. So, that is my suggestion.

SHRIMATI SHAKUNTALA PAR-ANJPYE (Nominated): Madam, the suggestion I wanted to make has already been made by Mr. J. S. Pillai, and that was that compulsory military training should be given to all Central Services. I think i'f we make a beginning by starting with the Central Services, railwaymen would come first, and then this problem of employing the Armed Services people for war jobs like taking over and working the Railways, the Navy, and so on, will not arise. That is all I wanted to say.

SHRI MULKA GOVINDA REDDY (Mysore): Madam Vice-Chairman, I support the Bill. While supporting it

l would like to pay tribute to the splendid work done by our railway-men during this emergency. Sometimes it may be very difficult for unarmed railwaymen to manage the railway system whenever there is an attack by the enemy. During this emergency our railwaymen have risen to the occasion. Not only the railway-men rose to the occasion and did splendid work but even the villagers did splendid work during the emergency. When Pakistani paratroops were dropped, it was feared that they might sabotage the railway line and other installations. Particularly people in Punjab where this war was going on guarded the railway line and they safeguarded the safety of the passengers and the safety df the goods that were moved during the emergencv.

Mr. Thengari has made a very valuable suggestion that this Bill should apply not only to the railways but should also apply to the navy and should apply to the road transport and other transport systems. We know for certain that navigation in the Brahmaputra was affected because some of the boats were manned by Pakistani troops and they struck work and therefore we had to suffer and the movement of goods as well as passengers was affected. If only this power had been given to the Armed Forces and if they had had trained personnel, our navymen could have taken over those boats and run the inland water service between Calcutta and Assam. Therefore, I 'feel that there is some force in what Shri Thengari said that this Bill could have been a comprehensive one making it applicable to all the transport systems in India.

I support the Bill.

DR. D. S. RAJU: I would like to express my thanks for the very whole, hearted support given by hon. Members to this Bill. They have made some very valuable suggestions which will t>e taken into consideration and will be kept in view. I would like to associate myself with the high . tributes which have been paid by hon. Members to the Railway Administration and to Railway personnel. J whole-heartedly associate and agree with what they have said. I myself pay my tribute to the Railway Administration and to Railway personnel for the work done during the recent crisis. From all accounts, they have done excellent work.

Now, when an emergency arises, it will be the Territorial' Army unit of the Railways which will be employed first. We have got quite a sizeable force well-trained in railway administration, in running trains, in managing the service, and we have goods clerks and conductors and all those people. It is a complete unit by itsel'f. We have several such units and first of all, they will be employed amd they will be given the opportunity to run these trains. Then, if this force is not enough or adequate, the other Army units which are trained will be inducted. But the first opportunity or chance will be given to the Territorial Army units of the Railways.

Shri Thengari has made a 'few points. First of all, he asked why this protection given to the Armed Personnel in Chapter VIA is taken away. Actually, Chapter VIA deal, with the conditions, with hours of work, hours of rest gtc. for the railway people. Obviously, in an emergency, we cannot observe this provision They have got to work overtime, probably night and day; they have got to work in several shifts. Therefore, that protection has been taken away. For the railway employees. their terms of work, rest and then of compensation foi extra work, they are all laid down That is why that small provision had been taken away; it is because of the emergency;

One or two points Shri Mulk Govinda Reddy also made. He sail that the same provisions should be applied to Navy and to road and inland water transport. Under the DIR provision is already there for requisitioning merchant shipping. In fact, during the last conflict, we had requisitioned two ships and we have already derequisitioned one ship. That provision is already there. The same applies to road transport also. We can requisition under the DIR any amount of road transport. So, there is no necessity for making it much more comprehensive than what is already there.

One hon. Member said that road transport has done excellent work. I agree. Several truck owners and drivers have done good work and we have lost a few of them, they have died in action. In addition to what they are entitled under the Workmen's Compensation Act, some additional gratuity and some other means are also being considered to see how best to help their 'families. So, that factor also we have taken into consideration.

Shrimati Shakuntala Paranjype said that there must be compulsory military training for everybody. I think that is a good idea. I do not know if it is feasible or practicable but it is a. good idea. We are training people at We are trying to extend the various levels. Territorial Army. We are trying to expand the Home Guards. We are extending the military training given to the NCC atnd the ACC. I am sure hon. Members know that 16 or 17 lakhs are being trained in schools and colleges. And in course of time several lakh, will be covered. (Interruptions). That is true. We are also trying to expand the Territorial Army units. In this connection, I should like to request the hon. Members to exercise their influence to enable Us to get more and more peo-I recruited into these units. When I they go back to their constituencies! they can spread this message. It is so I vital and essential. There is no doubt | about it.

Li>r. u. s. Kaju.J

From all these points of view, 1 think this Bill is a good one. After all, things might become much more critical and we should be ready for any contingency. Some 'of the people who had the opportunity *cti* witnessing the last war could imagine the amount of chaos and destruction that have occurred in the cities. Miles and miles of railway tracks might be destroyed, bridges might be blown up and so many other things might be happening, in which case thi_s kind of precautionary measure is necessary. So, it should be done. I am glad that all of you have supported this Bill.

Madam, I move.

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE) : The question is:

"That the Bill to make certain provisions relating to the employment of members of the Armed Forces of the Union in the working and management of railways, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI MATI TARA RAMCHANDRA SATHE): We shall now take up the clause-by-clause consideration 'of the Bill

Clause 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. D. S. RAJU: Madam, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE CARDAMOM BILL, 1965

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI

S. V. RAMASWAMY): Madam, I move:

"That the Bill to provide for the development under the control of the Union of the cardamom industry, as passed by the Lok Sabha, be taken into consideration."

In moving this Bill, may I submit to you, Madam, that cardamom ii grown mainly in the hilly regions of Kerala, Mysore and Madras and the present production is about 3,000 tonnes a year; 65 per cent to 70 per cent of the production is exported, earning around Rs. 3 crores of foreign exchange for the country? I can, there-'fore, say that this plantation commodity hag a preponderant export angle and a substantial increase in foreign exchange earnings can be achieved by undertaking suitable measures of assistance to the planters for development of their plantations and by proper arrangements for the marketing and export of this commodity.

Export prices of cardamom have been widely fluctuating over the years. This is primarily due to the fact that the small growers who constitute a large majority df cardamom producers were unable, owing to their poor financial plight, to hold their stocks till the prices picked up. Unremunera-tive prices over the years have also resulted in the planters being unable to maintain and develop their plantations properly. A Board with powers as suggested in the Bill will be able to deal with these problems and help the growers in realising fair returns for their produce. The industry will also develop on sound and progressive lines.

In order to maintain steady export prices and to secure better returns for the producers and also to increase the foreign exchange earnings from cardamom exports, certain interim measures were taken by Government. A system of quality control and pre-shipment inspection was introduced and rules for "Agmarking" of export